

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 34/81 HELD ON 23.11.2010.

The Meeting No. 34/81 of Norms Committee-II was held on 23.11.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Smt. Asha Nangia, Asstt. Dir.	DIT
2.	Sh. S.K. Jain, Sr. D.O	DIPP
3.	Sh. K.K.Funda, Asstt. Dir.	DC(MSME)
4.	Sh. Gajraj Singh, Sr. D.O	DHI
5.	Smt. R.Lakshmi Devi, Dy.DG	DGFT
	Sh. Raman Kumar, FTDO	DGFT

Case No.:30/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
1 HQ File :01/81/050/00447/AM09/	RLA File :35/24/040/00018/AM09/	Lic.No/Date:3510024830 10.10.2008	Defer Date:04.01.2011
Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011.			

Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date: 04.01.2011
Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011.			

Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date: 04.01.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011.			
4	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date: 04.01.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011.			
5	Case No.:17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date: 04.01.2011
	Decision : NC decided to defer the case. The case will be re-listed on 04.01.2011.			
6	Case No.:2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date: 04.01.2011
	Decision : NC decided to defer the case as the case is to be re-examined by DIT. The case will be re-listed on 04.01.2011			
7	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date: 04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 04.01.2011.			
8	Case No.:1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date: 04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be re-listed on 04.01.2011.			
9	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS	Meet No/Date:34/81-ALC2/2010	Status:Deferred and

	LIMITED	23.11.2010	Re-indexed
HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date: 04.01.2011
Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

10	Case No.:7/43/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00422/AM10/	RLA File :03/95/040/00537/AM10/	Lic.No/Date:0310554919 12.01.2010	Defer Date: 04.01.2011
Decision : NC observed that comments of DRDO is still awaited and decided to send reminder to DRDO. The case stands deferred and to be re-listed on 04.01.2011.				

11	Case No.:8/43/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM10/	RLA File :03/94/040/00869/AM10/	Lic.No/Date:0310555103 13.01.2010	Defer Date: 04.01.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.				

12	Case No.:7/29/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM11/	RLA File :03/95/040/00708/AM10/	Lic.No/Date:0310558105 02.02.2010	Defer Date: 04.01.2011
Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.01.2011: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .				

13	Case No.:8/29/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM11/	RLA File :03/95/040/00703/AM10/	Lic.No/Date:0310559159 09.02.2010	Defer Date: 04.01.2011
Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 04.01.2011.				

14	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402	Defer Date:

			12.02.2010	04.01.2011
	Decision : NC observed that reply has been received from the firm and is being sent to DHI . The case stands deferred and to be relisted on 04.01.2011.			
15	Case No.: 6/49/81-ALC2/2009	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00466/AM10/	RLA File :07/24/040/00415/AM10/	Lic.No/Date:0710070184 23.02.2010	Defer Date: 04.01.2011
	Decision : NC observed that the application was again sent to MNRE for examination . The case stands deferred and to be relisted on 04.01.2011.			
16	Case No.: 7/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM10/	RLA File :09/24/040/00462/AM10/	Lic.No/Date:0910041054 24.02.2010	Defer Date: 04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			
17	Case No.: 7/5/81-ALC2/2010	Party Name:BILCARE LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Approved
	HQ File :01/81/050/00016/AM11/	RLA File :31/24/040/00191/AM10/	Lic.No/Date:3110042243 05.03.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:- 1. Words “18 Micron to 30 Micron ” may be suffixed with the description of export product. 2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 98255 Kgs. inclusive of 7.5% wastage after taking clue from SION C-16. R/A may take suitable consequential action accordingly.			
18	Case No.: 1/23/81-ALC2/2010	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00156/AM11/	RLA File :04/24/040/00319/AM10/	Lic.No/Date:0410112739 29.03.2010	Defer Date: 04.01.2011
	Decision : NC observed that reply has been received from the firm and is being sent to DIPP . The case stands deferred and to be relisted on 04.01.2011.			
19	Case No.: 28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed

	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date: 04.01.2011
Decision : NC observed that firm has asked for one more week time to furnish reply. The case stands deferred and to be relisted on 04.01.2011.				

20	Case No.:37/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00152/AM11/	RLA File :34/24/040/00002/AM11/	Lic.No/Date:3410026791 08.04.2010	Defer Date: 04.01.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011.			

21	Case No.:3/5/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00012/AM11/	RLA File :07/24/040/00489/AM10/	Lic.No/Date:0710070942 15.04.2010	Defer Date: 04.01.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 04.01.2011.			

22	Case No.:5/5/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Approved
	HQ File :01/81/050/00014/AM11/	RLA File :02/24/040/00002/AM11/	Lic.No/Date:0210141063 21.04.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:- 1. Net weight of 2915 Kgs may be specified with the quantity of export product. 2. Quantity of import item at S.No.1 may be allowed as 594.7 Kgs. inclusive of 2% wastage as claimed by the firm. 3. Word “relevant” may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 374.7 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

23	Case No.:6/5/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00015/AM11/	RLA File :31/24/040/00005/AM11/	Lic.No/Date:3110042956 21.04.2010	Defer Date: 04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

24	Case No.:8/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2010	Status:Deferred and
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			23.11.2010	Re-indexed
	HQ File :01/81/050/00017/AM11/	RLA File :03/95/040/00019/AM11/	Lic.No/Date:0310571444 27.04.2010	Defer Date: 04.01.2011
	Decision : NC observed that reply submitted by the firm is not proper as per written comments of DIPP as under:- Details submitted by the firm does not appear to be for this Advance Authorisation as with the details submitted by them, net weight of Non Alloy H. R. Plates in the export product works out to 55698 MT and coating area of 502920 Square meters which are much higher than the 20805 MT & 196838 Square meters respectively given in the application. NC decided to asked the firm to clarify the above and to submit the correct details. The case stands deferred and to be relisted on 04.01.2011.			

	Case No.:9/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM11/	RLA File :03/95/040/00020/AM11/	Lic.No/Date:0310571458 27.04.2010	Defer Date: 04.01.2011
25	Decision : NC observed that reply submitted by the firm is not proper as per written comments of DIPP as under:- Details submitted by the firm does not appear to be for this Advance Authorisation as with the details submitted by them, net weight of Non Alloy H. R. Plates in the export product works out to 55698 MT and coating area of 502920 Square meters which are much higher than the 20805 MT & 196838 Square meters respectively given in the application. NC decided to asked the firm to clarify the above and to submit the correct details. The case stands deferred and to be relisted on 04.01.2011.			

	Case No.:11/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM11/	RLA File :03/95/040/00053/AM11/	Lic.No/Date:0310571777 28.04.2010	Defer Date: 04.01.2011
26	Decision : NC observed that reply submitted by the firm is not proper as per written comments of DIPP as under:- Details submitted by the firm does not appear to be for this Advance Authorisation as with the details submitted by them, net weight of Non Alloy H. R. Plates in the export product works out to 55698 MT and coating area of 502920 Square meters which are much higher than the 14042 MT & 132854 Square meters respectively given in the application. NC decided to asked the firm to clarify the above and to submit the correct details. The case stands deferred and to be relisted on 04.01.2011.			

27	Case No.:4/23/81-ALC2/2010	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Approved
	HQ File :01/81/050/00159/AM11/	RLA File :22/24/040/00004/AM11/	Lic.No/Date:2210009923 28.04.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT as under vide U.O No. 17(47)/2010-IPHW dated 25.10.2010 (copy enclosed)
R/A may take suitable consequential action accordingly.

28	Case No.:5/23/81-ALC2/2010	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Approved
	HQ File :01/81/050/00160/AM11/	RLA File :22/24/040/00006/AM11/	Lic.No/Date:2210009942 05.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:- Taking clue from SION C-1925 / C-1926 and SION C-223, quantities of import items may be allowed a under: 1. Quantities of import items at Sl. Nos. 1 & 4 may be allowed as 1028 Nos. each inclusive of 2 % wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 1109 Nos. inclusive of 10 % wastage. 3. Quantities of import items at Sl. Nos. 3 may be allowed as applied for i.e. 1018 Nos. inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

29	Case No.:38/29/81-ALC2/2010	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00281/AM11/	RLA File :13/24/040/00004/AM11/	Lic.No/Date:1310032069 05.05.2010	Defer Date: 04.01.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.01.2011: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

30	Case No.:23/21/81-ALC2/2010	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00138/AM11/	RLA File :05/23/040/00027/AM11/	Lic.No/Date:0510263765 06.05.2010	Defer Date: 04.01..2011

Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.

31	Case No.:51/29/81-ALC2/2010	Party Name:ESSEL PROPACK LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00294/AM11/	RLA File :03/94/040/00678/AM10/	Lic.No/Date:0310573221 07.05.2010	Defer Date: 04.01.2011
	Decision :NC observed that case is under examination of C&PC. The case stands deferred and to be relisted on 04.01.2011.			

32	Case No.:34/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM11/	RLA File :32/24/040/00007/AM11/	Lic.No/Date:3210043889 11.05.2010	Defer Date: 04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

33	Case No.:13/21/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM11/	RLA File :03/94/040/00126/AM11/	Lic.No/Date:0310573834 12.05.2010	Defer Date: 04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

34	Case No.:21/21/81-ALC2/2010	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM11/	RLA File :07/24/040/00023/AM11/	Lic.No/Date:0710071548 14.05.2010	Defer Date: 04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

35	Case No.:22/21/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Approved
	HQ File :01/81/050/00137/AM11/	RLA File :05/23/040/00044/AM11/	Lic.No/Date:0510264792 21.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI as under vide U.O No. 3(90)/2010/TSW(B) dated 15.11.2010 as unde:- 1. Total net weight of export product may be indicated as 77,451.70 Kg in addition to quantity in meters. 2. Import item may be allowed as applied by the firm including 1% wastage.			

R/A may take suitable consequential action accordingly.

36	Case No.: 40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date: 04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

37	Case No.: 20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date: 04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

38	Case No.: 3/23/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00158/AM11/	RLA File :61/24/040/00019/AM11/	Lic.No/Date:6110000452 26.05.2010	Defer Date: 04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

39	Case No.: 52/29/81-ALC2/2010	Party Name:KHANDELWAL CABLES LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00295/AM11/	RLA File :06/24/040/00013/AM11/	Lic.No/Date:0610018070 28.05.2010	Defer Date: 04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

40	Case No.: 17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date: 04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

41	Case No.:18/21/81-ALC2/2010	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00133/AM11/	RLA File :05/23/040/00152/AM10/	Lic.No/Date:0510265210 01.06.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

42	Case No.:7/11/81-ALC2/2010	Party Name:DIANA METALS	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM11/	RLA File :04/24/040/00054/AM11/	Lic.No/Date:0410114241 03.06.2010	Defer Date:04.01.2011
	Decision : NC observed that reply has been received from firm and being forwarded to DIPP. The case stands deferred and to be relisted on 04.01.2011.			

43	Case No.:33/29/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM11/	RLA File :03/95/040/00168/AM11/	Lic.No/Date:0310577870 08.06.2010	Defer Date: 04.01.2011
	Decision : : NC observed that although comments from MSME have been received but the same needs more clarity and decided to refer back the case to MSME for re-examination . The case stands deferred and to be relisted on 04.01.2011.			

44	Case No.:37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date:04.01.2011
	Decision : : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.01.2011: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

45	Case No.:38/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00153/AM11/	RLA File :34/24/040/00052/AM11/	Lic.No/Date:3410027185 09.06.2010	Defer Date:04.01.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011.			

46	Case No.:1/12/81-ALC2/2010	Party Name:VINEY AUTO PVT. LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00063/AM11/	RLA File :05/24/040/00060/AM11/	Lic.No/Date:0510265843 10.06.2010	Defer Date:04.01.2011
	Decision : : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

47	Case No.:2/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00064/AM11/	RLA File :35/24/040/00050/AM10/	Lic.No/Date:3510030537 11.06.2010	Defer Date:04.01.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011.			

48	Case No.:9/29/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM11/	RLA File :04/24/040/00041/AM11/	Lic.No/Date:0410114519 11.06.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 04.01.2011.			

49	Case No.:14/21/81-ALC2/2010	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM11/	RLA File :03/94/040/00215/AM11/	Lic.No/Date:0310578681 14.06.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

50	Case No.:4/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00070/AM11/	RLA File :35/24/040/00009/AM11/	Lic.No/Date:3510030593 15.06.2010	Defer Date:04.01.2011
	Decision : NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011.			

51	Case No.:5/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM11/	RLA File :35/24/040/00010/AM11/	Lic.No/Date:3510030594 15.06.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of M/o Mines. The case stands deferred and to be relisted on 04.01.2011.			

52	Case No.:6/13/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND	Meet No/Date:34/81-ALC2/2010	Status:Approved
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	CONTROLS P LTD	23.11.2010	
HQ File :01/81/050/00072/AM11/	RLA File :34/24/040/00041/AM11/	Lic.No/Date:3410027237 16.06.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:- 1. Net weight of export product at Sl. No. 1 may be specified as 5.683 MT containing 358.4 Kgs. of Copper Wire. 2. Net weight of export product at Sl. No. 2 may be specified as 3.555 MT containing 360 Kgs. of Copper Wire. 3. Net weight of export product at Sl. No. 3 may be specified as 1.1MT containing 80 Kgs. of Copper Wire. 4. Weights of import items at Sl. Nos. 7, 8, 17, 18, 28 & 29 may be specified as 386.6 Kgs., 463.4 Kgs., 438.4 Kgs., 285.8 Kgs., 93.5 Kgs. & 78 Kgs respectively. 5. Quantities of import items from Sl. No 1 to 3, 5 to 10, 12 to 14, 16 to 18 ,20, 22 to 24 & 26 to 31 may be allowed on net to net basis with accountability clause 6. Quantities of import items at Sl. No 4, 15 & 25 may be allowed as applied for i.e. 20.48 Kgs. , 27 Kgs. & 6 Kgs. respectively without any wastage. 7. Quantities of import items at Sl. No 11, 21 & 32 may be allowed as applied for i.e. 360 Kgs. , 80 Kgs. & 358.4 Kgs. respectively without any wastage. 8. Quantity of import item at Sl. No 19 may be allowed as 396 Kgs. on net to net basis. R/A may take suitable consequential action accordingly.			

53	Case No.:7/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00073/AM11/	RLA File :13/24/040/00014/AM11/	Lic.No/Date:1310032468 17.06.2010	Defer Date:04.01.2011
	Decision : NC decided to defer the case. The case will be re-listed on 04.01.2011.			

54	Case No.:8/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM11/	RLA File :13/24/040/00013/AM11/	Lic.No/Date:1310032469 17.06.2010	Defer Date:04.01.2011
	Decision : NC decided to defer the case. The case will be re-listed on 04.01.2011.			

55	Case No.:9/13/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM11/	RLA File :07/24/040/00087/AM11/	Lic.No/Date:0710072311 17.06.2010	Defer Date:04.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 04.01.2011.			

56	Case No.:39/21/81-ALC2/2010	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Approved
	HQ File :01/81/050/00154/AM11/	RLA File :34/24/040/00045/AM11/	Lic.No/Date:3410027251 17.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:- 1. Net weight of export product may be specified as 18.525 MT containing 1200 Kgs. of Copper Wire. 2. Quantities of import items at Sl. No 1 & 5 may be allowed as applied for i.e. 1200 Kgs. & 90 Kgs. respectively without any wastage 3. Weights of import items at Sl. Nos. 8 & 9 may be specified as 1448 Kgs. & 975 Kgs respectively. 4. Quantities of import items from Sl. No 2 to 4 & 6 to 11 may be allowed on net to net basis with accountability clause R/A may take suitable consequential action accordingly.			

57	Case No.:10/13/81-ALC2/2010	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status: Approved
	HQ File :01/81/050/00076/AM11/	RLA File :10/24/040/00024/AM11/	Lic.No/Date:1010039133 21.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O No 17(41)/2010-IPHW dated 05.08.2010. (copy enclosed) R/A may take suitable consequential action accordingly.			

58	Case No.:32/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM11/	RLA File :32/24/040/00016/AM11/	Lic.No/Date:3210044389 21.06.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

59	Case No.:16/21/81-ALC2/2010	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00131/AM11/	RLA File :06/24/040/00015/AM11/	Lic.No/Date:0610018280 23.06.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 04.01.2011.			

60	Case No.:24/21/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM11/	RLA File :30/24/040/00016/AM11/	Lic.No/Date:3010067741	Defer

		25.06.2010	Date:04.01.2011
Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

61	Case No.:27/21/81-ALC2/2010	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00142/AM11/	RLA File :04/24/040/00062/AM11/	Lic.No/Date:0410114949 25.06.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 04.01.2011.			

62	Case No.:31/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00146/AM11/	RLA File :11/24/040/00012/AM11/	Lic.No/Date:1110022675 28.06.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on 04.01.2011.			

63	Case No.:32/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00147/AM11/	RLA File :08/24/040/00334/AM10/	Lic.No/Date:0810090103 28.06.2010	Defer Date:04.01.2011
	Decision : : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.01.2011: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

64	Case No.:30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 04.01.2011.			

65	Case No.:33/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00148/AM11/	RLA File :07/24/040/00094/AM11/	Lic.No/Date:0710072556 29.06.2010	Defer Date:04.01.2011
	Decision : NC observed that comments from MNRE is still awaited. Hence NC decided to send a reminder to MNRE. The case stands deferred and to be relisted on 04.01.2011.			

66	Case No.:34/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00149/AM11/	RLA File :08/24/040/00336/AM10/	Lic.No/Date:0810090183 30.06.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

67	Case No.:29/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00144/AM11/	RLA File :11/24/040/00015/AM11/	Lic.No/Date:1110022720 01.07.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on 04.01.2011.			

68	Case No.:1/16/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975 02.07.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 04.01.2011.			

69	Case No.:15/21/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00130/AM11/	RLA File :04/24/040/00082/AM11/	Lic.No/Date:0410115213 02.07.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

70	Case No.:28/21/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00143/AM11/	RLA File :08/24/040/00253/AM10/	Lic.No/Date:0810090292 05.07.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

71	Case No.:22/29/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00265/AM11/	RLA File :08/24/040/00254/AM10/	Lic.No/Date:0810090289	Defer

		05.07.2010	Date:04.01.2011
Decision : : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.01.2011: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

72	Case No.:3/16/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00088/AM11/	RLA File :13/24/040/00015/AM11/	Lic.No/Date:1310032646 08.07.2010	Defer Date:04.01.2011
	Decision : NC decided to defer the case. The case will be re-listed on 04.01.2011.			

73	Case No.:4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date:04.01.2011
	Decision : : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 04.01.2011.			

74	Case No.:6/16/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

75	Case No.:30/29/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00273/AM11/	RLA File :02/24/040/00058/AM11/	Lic.No/Date:0210144901 12.07.2010	Defer Date:04.01.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.01.2011: - 1.Information in respect of S.No. 3,4,5,11 of the Standard Deficiency Format . .			

76	Case No.:2/17/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Withdraw
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	HQ File :01/81/050/00095/AM11/	RLA File :07/24/040/00103/AM11/	Lic.No/Date:0710072851 13.07.2010	Defer Date:
	Decision : The above case has been already approved in NC meeting dtd 09.11.2010. Hence NC decided to withdraw the case.			
77	Case No.:5/17/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00098/AM11/	RLA File :03/95/040/00270/AM11/	Lic.No/Date:0310583523 14.07.2010	Defer Date: 04.01.2011
	Decision : NC observed that although comments from MSME have been received but the same needs more clarity and decided to refer back the case to MSME for re-examination . The case stands deferred and to be relisted on 04.01.2011.			
78	Case No.:7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:04.01.2011
	Decision : NC observed that comments from MNRE is still awaited. Hence NC decided to send a reminder to MNRE. The case stands deferred and to be relisted on 04.01.2011.			
79	Case No.:8/17/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00101/AM11/	RLA File :07/24/040/00119/AM11/	Lic.No/Date:0710072967 15.07.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			
80	Case No.:31/29/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00274/AM11/	RLA File :03/95/040/00864/AM10/	Lic.No/Date:0310583774 15.07.2010	Defer Date:04.01.2011
	Decision : : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.01.2011: - 1.Information in respect of S.No. 5,11 of the Standard Deficiency Format .			
81	Case No.:50/29/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM11/	RLA File :03/94/040/00291/AM11/	Lic.No/Date:0310583802 15.07.2010	Defer Date:04.01.2011

Decision : NC decided to ask the firm to submit following information as per written comments of DIPP as under:-

1. Total thickness of Aluminium Composite Panel and thickness of PE core and Aluminium sheet in the Composite Panel
2. Thickness of Aluminium Coil i.e. import item at Sl. No. 1.
3. Information in respect of items at Sl.Nos. 4, 5 & 11 of SDF for each type of Composite Panel.

The case stands deferred and to be relisted on 04.01.2011.

82	Case No.: 29/29/81-ALC2/2010	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM11/	RLA File :05/23/040/00105/AM11/	Lic.No/Date:0510268413 19.07.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 04.01.2011.			

83	Case No.: 2/23/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00157/AM11/	RLA File :07/24/040/00125/AM11/	Lic.No/Date:0710073087 20.07.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

84	Case No.: 23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

85	Case No.: 45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of M/o Mines. The case stands deferred and to be relisted on 04.01.2011.			

86	Case No.: 3/21/81-ALC2/2010	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM11/	RLA File :61/24/040/00041/AM11/	Lic.No/Date:6110000485 09.08.2010	Defer Date:04.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 04.01.2011.			

87	Case No.:4/21/81-ALC2/2010	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00119/AM11/	RLA File :08/24/040/00148/AM11/	Lic.No/Date:0810091095 10.08.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

88	Case No.:6/21/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM11/	RLA File :07/24/040/00164/AM11/	Lic.No/Date:0710073517 10.08.2010	Defer Date:04.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 04.01.2011.			

89	Case No.:7/21/81-ALC2/2010	Party Name:GUJARAT FOILS LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00122/AM11/	RLA File :08/24/040/00149/AM11/	Lic.No/Date:0810091096 10.08.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

90	Case No.:47/29/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM11/	RLA File :07/24/040/00161/AM11/	Lic.No/Date:0710073519 10.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

91	Case No.:5/21/81-ALC2/2010	Party Name:RUPAM OVERSEAS	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00120/AM11/	RLA File :24/24/040/00007/AM11/	Lic.No/Date:2410029261 11.08.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

92	Case No.:9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed

	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

93	Case No.:12/21/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00127/AM11/	RLA File :05/24/040/00170/AM11/	Lic.No/Date:0510270349 11.08.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

94	Case No.:36/21/81-ALC2/2010	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00151/AM11/	RLA File :08/24/040/00143/AM11/	Lic.No/Date:0810091270 16.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

95	Case No.:43/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00286/AM11/	RLA File :34/24/040/00102/AM11/	Lic.No/Date:3410027721 16.08.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

96	Case No.:7/23/81-ALC2/2010	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00162/AM11/	RLA File :07/24/040/00184/AM11/	Lic.No/Date:0710073657 18.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

97	Case No.:10/23/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

98	Case No.:8/23/81-ALC2/2010	Party Name:KDDL LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Approved
	HQ File :01/81/050/00163/AM11/	RLA File :07/24/040/00150/AM11/	Lic.No/Date:0710073680 19.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 :- a) Quantity of import item at Sl. No. 1 may be allowed as 6550 Kgs. inclusive of 53 % wastage after 1/3 rd recovery. b) Quantity of import item at Sl. No. 2 may be allowed as 33460 Kgs. inclusive of 82 % wastage after 1/3 rd recovery. R/A may take suitable consequential action accordingly.			

99	Case No.:9/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00164/AM11/	RLA File :34/24/040/00103/AM11/	Lic.No/Date:3410027756 20.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DC(MSME). The case stands deferred and to be relisted on 04.01.2011.			

100	Case No.:13/23/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Approved
	HQ File :01/81/050/00168/AM11/	RLA File :07/24/040/00179/AM11/	Lic.No/Date:0710073752 20.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O No 3(97)/2008/TSW(B) dated 15.11.2010 (copy enclosed) R/A may take suitable consequential action accordingly.			

101	Case No.:14/23/81-ALC2/2010	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00169/AM11/	RLA File :03/94/040/00451/AM11/	Lic.No/Date:0310588716 20.08.2010	Defer Date:04.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 21.12.2010			

102	Case No.:15/23/81-ALC2/2010	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Approved
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Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:-

1. Words "Alloy Steel" may be pre-fixed with the description of each export product from Sl. No. 1 to 5.
2. The following may be suffixed with the description of export product at Sl. No. 1:
" OD 20" x 0.75" (WT) – qty 12500 mtrs."
3. The following may be suffixed with the description of export product at Sl. No. 2:
"OD 20" x 0.75" (WT) – qty 120 mtrs.,
OD 20" x 0.875" (WT) – qty 2700 mtrs."
4. The following may be suffixed with the description of export product at Sl. No. 3:
"OD 24" x 0.406" (WT) – qty 17500 mtrs.,
OD 28" x 0.469" (WT) – qty 6500 mtrs.
OD 28" x 0.562" (WT) – qty 300 mtrs"
5. The following may be suffixed with the description of export product at Sl. No. 4:
"OD 24" x 0.406" (WT) – qty 180 mtrs.,
OD 24" x 0.469" (WT) – qty 2300 mtrs.
OD 28" x 0.469" (WT) – qty 200 mtrs"
6. The following may be suffixed with the description of export product at Sl. No. 5:
"OD 24" x 0.406" (WT) – qty 400 mtrs.,
OD 24" x 0.469" (WT) – qty 100 mtrs.
OD 28" x 0.469" (WT) – qty 200 mtrs"
7. Total quantity of export product at Sl. No.1 may also be specified as 12500 mtrs. in addition to its quantity as 2926.76 MT.
8. Total quantity of export product at Sl. No. 2 may also be specified as 2820 Mtrs. in addition to its quantity as 778.96 MT.
9. Total quantity of export product at Sl. No.3 may also be specified as 24300 Mtrs. in addition to its quantity as 4220.5 MT.
10. Total quantity of export product at Sl. No. 4 may also be specified as 2680 Mtrs. in addition to its quantity as 510.89 MT.
11. Total quantity of export product at Sl. No. 5 may also be specified as 700 Mtrs. in addition to its quantity as 127.77 MT

Quantities of import items may be allowed as under:

- a) Word "Relevant" may be prefixed and with the description of import item at Sl.No. 1 and its quantity may be allowed as applied for i.e. 3373.93 MT. inclusive of 5% wastage after taking clue from SION C-1289.
- b) Word "Relevant" may be prefixed with the description of import item at Sl.No. 2 and its quantity may be allowed as applied for i.e. 5830.42 MT. after taking clue from SIONs C-509 & C-1289
- c) Quantity of import item at Sl.No. 3 viz. Welding Wire may be allowed as applied for i.e. 34253.33 Kgs. after taking clue from SION C-1289.
- d) Quantity of import item at Sl.No. 4 viz. Epoxy powder(FBE) may be allowed as 49382 Kgs inclusive of 5 % wastage.
- e) Quantity of import item at Sl.No. 5 viz. Adhesive may be allowed as 21296 Kgs inclusive of 5 % wastage.
- f) Quantity of import item at Sl.No. 6 viz. Polypropylene may be allowed as 179055 Kgs inclusive of 5 % wastage.
- g) Quantity of import item at Sl.No. 7 viz. Internal Epoxy Lining may be allowed as applied for i.e. 10008.39 Litre.
- h) Quantities of import items at Sl.No. 8 may be allowed within 6% of fob value of exports after taking clue from SION C-1289.

R/A may take suitable consequential action accordingly.

103	Case No.:44/29/81-ALC2/2010	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Approved
	HQ File :01/81/050/00287/AM11/	RLA File :31/24/040/00104/AM11/	Lic.No/Date:3110044440 24.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:- Advance authorization may be ratified as under on repeat basis as per advance authorization number 3110040886 dated 1.12.2009 ratified in NC Meeting No. 51/81 dated 23.03.2010: 1. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 14. 2. Quantities of import items from S.No. 1 to 14 may be allowed as 54836 Kgs., 16072 Kgs., 10400 Kgs., 12291 Kgs., 9454 Kgs., 13236 Kgs., 19381 Kgs., 28363 Kgs., 24582 Kgs., 21745 Kgs., 69964 Kgs., 29308 Kgs., 94545 Kgs., & 94545 Kgs. respectively inclusive of 4% wastage. 3. Quantities of import items at S.No. 15 & 16 put together may be allowed within 2% of FOB value of exports. R/A may take suitable consequential action accordingly.			

104	Case No.:49/29/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM11/	RLA File :11/24/040/00029/AM11/	Lic.No/Date:1110023007 24.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on 21.12.2010			

105	Case No.:54/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00297/AM11/	RLA File :34/24/040/00108/AM11/	Lic.No/Date:3410027778 24.08.2010	Defer Date:04.01.2011
	Decision : The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.			

106	Case No.:16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702	Defer

		26.08.2010	Date:04.01.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

107	Case No.: 10/29/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status: Approved
	HQ File :01/81/050/00253/AM11/	RLA File :03/95/040/00353/AM11/	Lic.No/Date:0310589578 26.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME as under vide U.O No 30(151)/10-ME dated 23.11.2010 as under:- Taking clue from the existing SION 1627 the wastage of 6% may be taken into account, for copper scrap import. Hence the ratification may be granted by allowing copper Scrap with 6% wastage, and Tin Ingot with 2% wastage on content basis. R/A may take suitable consequential action accordingly			

108	Case No.: 11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705 26.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

109	Case No.: 17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 04.01.2011.			

110	Case No.: 48/29/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00291/AM11/	RLA File :11/24/040/00018/AM11/	Lic.No/Date:1110023052 27.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

111	Case No.: 18/23/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00173/AM11/	RLA File :04/24/040/00107/AM11/	Lic.No/Date:0410116762 30.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

112	Case No.:19/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00174/AM11/	RLA File :34/24/040/00127/AM11/	Lic.No/Date:3410027808 30.08.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DC(MSME). The case stands deferred and to be relisted on 04.01.2011.			

113	Case No.:42/29/81-ALC2/2010	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00285/AM11/	RLA File :22/24/040/00031/AM11/	Lic.No/Date:2210010363 30.08.2010	Defer Date:04.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm and refer to DIPP after receiving of application. The case stands deferred and to be relisted on 04.01.2011.			

114	Case No.:41/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00284/AM11/	RLA File :34/24/040/00133/AM11/	Lic.No/Date:3410027918 08.09.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of M/o Mines. The case stands deferred and to be relisted on 04.01.2011.			

115	Case No.:24/29/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00267/AM11/	RLA File :05/23/040/00164/AM11/	Lic.No/Date:0510272768 14.09.2010	Defer Date:04.01.2011
	Decision : NC observed that the application is being forwarded to DHI. The case stands deferred and to be relisted on 04.01.2011.			

116	Case No.:1/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM11/	RLA File :03/94/040/00576/AM11/	Lic.No/Date:0310593974 27.09.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

117	Case No.:3/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM11/	RLA File :03/94/040/00585/AM11/	Lic.No/Date:0310593978 27.09.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

118	Case No.:5/29/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM11/	RLA File :09/24/040/00218/AM11/	Lic.No/Date:0910043657 27.09.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

119	Case No.:12/29/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM11/	RLA File :07/24/040/00248/AM11/	Lic.No/Date:0710074546 01.10.2010	Defer Date:04.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 04.01.2011.			

120	Case No.:14/29/81-ALC2/2010	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00257/AM11/	RLA File :05/23/040/00181/AM11/	Lic.No/Date:0510274131 01.10.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI The case stands deferred and to be relisted on 04.01.2011.			

121	Case No.:16/29/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM11/	RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of M/o Mines & MSME. The case stands deferred and to be relisted on 04.01.2011.			

122	Case No.:15/29/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM11/	RLA File :06/24/040/00031/AM11/	Lic.No/Date:0610019255 04.10.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

123	Case No.:17/29/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00260/AM11/	RLA File :07/24/040/00210/AM11/	Lic.No/Date:0710074602 05.10.2010	Defer Date:04.01.2011

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 04.01.2011.

124	Case No.:18/29/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00261/AM11/	RLA File :07/24/040/00234/AM11/	Lic.No/Date:0710074603 05.10.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI . The case stands deferred and to be relisted on 04.01.2011.			

125	Case No.:19/29/81-ALC2/2010	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM11/	RLA File :07/24/040/00236/AM11/	Lic.No/Date:0710074604 05.10.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI . The case stands deferred and to be relisted on 04.01.2011.			

126	Case No.:57/29/81-ALC2/2010	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00300/AM11/	RLA File :03/95/040/00534/AM11/	Lic.No/Date:0310595247 05.10.2010	Defer Date:04.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 04.01.2011.			

127	Case No.:58/29/81-ALC2/2010	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00301/AM11/	RLA File :31/24/040/00136/AM11/	Lic.No/Date:3110044907 06.10.2010	Defer Date:04.01.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 04.01.2011.			

128	Case No.:62/29/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00305/AM11/	RLA File :03/94/040/00418/AM11/	Lic.No/Date:0310595668 07.10.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is being refer to DIPP & M/o Steel for comments. The case stands deferred and to be relisted on 04.01.2011.			

129	Case No.:59/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
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HQ File :01/81/050/00302/AM11/	RLA File :07/24/040/00229/AM11/	Lic.No/Date:0710074679 08.10.2010	Defer Date:04.01.2011
Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 04.01.2011.			

130	Case No.:60/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM11/	RLA File :07/24/040/00266/AM11/	Lic.No/Date:0710074689 08.10.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 04.01.2011.			

131	Case No.:61/29/81-ALC2/2010	Party Name:VILAS TRANSCORE P LTD	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM11/	RLA File :34/24/040/00156/AM11/	Lic.No/Date:3410028243 08.10.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.			

132	Case No.:63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:34/81-ALC2/2010 23.11.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date:04.01.2011
	Decision : NC observed that the case is being refer to DHI for comments. The case stands deferred and to be relisted on 04.01.2011.			

PART – AR – DEFERRED

Sl. No. 189

CASE NO. AR-32	M/s. Triveni Bialetti Industries Pvt. Ltd., Mumbai
Meeting No. 34/81	F.No.01/81/050/0427/AM09/DES-II
Dated: 23.11.2010	Advance Licence No. 0310488215 dated 29.09.2008
	RLA's F.No.03/94/40/0581/AM09

Decision: The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.

Sl. No. 190

CASE NO. AR-37	M/s. Ruby Mica Co. Pvt. Ltd., Giridih
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Meeting No. 34/81	F.No.01/81/050/419/AM-10/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0210136144 dated 03.12.2009
	RLA's F.No.02/24/40/0174/AM10

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:-

1. Net weights of 770 Kgs., 550 Kgs., 55 Kgs., 660 Kgs., 55 Kgs., 770 Kgs. & 1320 Kgs may be specified with the quantities of export products from S.Nos. 1 to 7 respectively.
2. Quantities of import items at S.No.1,3,5,7,9,11 & 13 may be allowed as applied for i.e.157 Kgs., 112 Kgs., 11Kgs., 135 Kgs., 11 Kgs., 157 Kgs.& 270 Kgs. respectively inclusive of 2% wastage.
3. Word “relevant” may be prefixed with the descriptions of import items at S.No.2 ,4, 6, 8, 10, 12 & 14.
4. Quantities of import items at S.No.2 ,4, 6, 8, 10, 12 & 14 may be allowed as 99 Kgs., 70.7 Kgs., 7 Kgs., 85 Kgs., 7 Kgs., 99 Kgs.& 170 Kgs., , respectively inclusive of 1% wastage.

R/A may take suitable consequential action accordingly.

Sl. No. 191

CASE NO. AR-41	M/s. Delton Cables Ltd., Delhi.
Meeting No. 34/81	F.No.01/81/50/0624/AM-09/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0510235840 dated 05.02.2009
	RLA's F.No.05/24/40/00664/AM09

Decision: NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 04.01.2011.

CASE NO. AR-42	M/s. Delton Cables Ltd., Delhi.
Meeting No. 34/81	F.No.01/81/50/0724/AM-09/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0510232761 dated 17.12.2008
	RLA's F.No.05/24/40/0664/AM09

Sl. No. 192

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:-

1. Words “copper Conductor” may be suffixed with the descriptions of import items from Sl. No. 1 to 10.
2. Quantity of import item at Sl.No.1 may be allowed as 39701 Kgs inclusive of 1% wastage.
3. Quantity of import item at Sl.No.2 may be allowed as applied for i.e. 127797 Kgs inclusive of 5 % wastage.
4. Word “Relevant” may be prefixed and Words “4 x0.8 mm” may be suffixed with the description of import item at Sl. No. 3 and quantity of this item at may be allowed as 21455 kgs. inclusive of 2 % wastage.
5. Word “Relevant” may be prefixed and Words “Dia. 1.4 mm” may be suffixed with the description of import item at Sl. No. 4 and quantity of this item at may be allowed as 154075 kgs. inclusive of 2 % wastage.

R/A may take suitable consequential action accordingly.

Sl. No. 193

CASE NO. AR-43	M/s. Delton Cables Ltd., Delhi.
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Meeting No. 34/81	F.No.01/80/50/1460/AM-08/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0510235840 dated 05.02.2009
	RLA's F.No.05/24/40/0908/AM07

Decision: NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 04.01.2011.

SI No 194

CASE NO. AR-44	M/s. Delton Cables Ltd., Delhi.
Meeting No. 34/81	F.No.01/80/50/0097/AM-10/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0510244874 dated 30.06.2009
	RLA's F.No.05/24/40/0614/AM09

Decision:- The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:-

Quantity of import item at SI.No.1 may be allowed as 26662 Kgs inclusive of 1% wastage.

- Quantity of import item at SI.No.2 may be allowed as applied for i.e. 51226.6 Kgs inclusive of 5 % wastage.
 - Word "Relevant" may be prefixed and Words "Dia. 0.9 mm" may be suffixed with the description of import item at SI. No. 3 and quantity of this item at may be allowed as applied for i.e. 19239.5 kgs. inclusive of 2 % wastage.
 - Quantity of import items at SI.No.4 may be allowed as applied for i.e. 3748.24 Kgs..
 - Quantity of import items at SI.No.5 may be allowed as 4094 Kgs.
- R/A may take suitable consequential action accordingly.

SI No 195

CASE NO. AR-45	M/s. Delton Cables Ltd., Delhi.
Meeting No. 34/81	F.No.01/80/50/1430/AM-07/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0510200273 dated 01.03.2007
	RLA's F.No.05/24/40/0837/AM07
CASE NO. AR-46	M/s. Delton Cables Ltd., Delhi.
Meeting No. 34/81	F.No.01/81/50/738/AM-08/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0510215720 dated 31.01.2008
	RLA's F.No.05/24/40/0814/AM08

Decision: NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 04.01.2011.

SI No 196

Decision:- The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide U.O dated 23.11.2010 as under:-

Net weight of export product may be specified as 16695 Kgs.

Quantity of import item at SI.No.1 may be allowed as 3322 Kgs

inclusive of 1% wastage.

- Quantities of import items at SI.No.2 & 3 may be allowed as applied for i.e. 2070 Kgs. & 3135 Kgs. respectively inclusive of 5 % wastage.
- Word "Relevant" may be prefixed and Words "Dia. 1.6 mm" may be suffixed with the description of import item at SI. No. 4 and quantity of this item at may be allowed as 8377 Kgs. inclusive of 2 % wastage.

R/A may take suitable consequential action accordingly.

SI No 197

CASE NO. AR-47	M/s. Delton Cables Ltd., Delhi.
Meeting No. 34/81	F.No.01/81/50/556/AM-08/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0510206040 dated 11.07.2007
	RLA's F.No.05/24/40/0281/AM08

Decision: NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 04.01.2011.

S. No. 198

CASE NO. AR-32	M/s SIA Manufacturers, Aligarh.
Meeting No. 34/81	F.No.01/81/050/709/AM'06/DES-II

Dated: 23.11.2010	Advance Licence No. 0610010113 dated 30.11.2005
	RLA's F.No.06/81/040/0130/AM09

Decision:- As per recommendation of representative of DIPP present in the meeting NC decided to modify the norms in respect of the subject advance authorisation as under:-

1. Net weight of export product may be modified as 5799.50 MT.
2. Quantity of import item may be allowed as 232 Kg on pro-rata basis.

Sl. No. 199

CASE NO. AR-22	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 34/81	F.No.01/81/050/360/AM09/DES-II
Dated: 23.11.2010	Advance Licence No. 0910035164 dated 28.08.2008
	RLA's F. No. 09/24/040/134/AM09

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.

Sl. No. 200

CASE NO. AR-23	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 34/81	F.No.01/81/050/361/AM09/DES-II
Dated: 23.11.2010	Advance Licence No. 0910035165 dated 28.08.2008
	RLA's F. No. 0-9/24/040/132/AM09

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.

Sl. No. 201

CASE NO. AR- 24	M/s Vijai Electricals Ltd., Hyderabad
Meeting No. 34/81	F.No.01/81/050/505/AM09/DES-II
Dated: 23.11.2010	Advance Licence No. 0910035863 dated 06.11.2008
	RLA's F. No. 09/24/040/319/AM09

CASE NO. AR-50	M/s. Kishor Vadilal Pvt. Ltd.,
Meeting No. 34/81	F.No.01/80/50/0462/AM-09/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0810072360 dated 05.062008
	RLA's F.No.08/24/40/040/AM09

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.

SI No 202

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.

Sl. No. 203

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CASE NO. AR- 01	M/s. Raychem RPG Limited, Mumbai
Meeting No. 34/81	F.No.01/81/162/165/AM-11/DES-II
Dated: 23.11.2010	Annual Advance Licence No. 0310459698 dated 31.01.2008
	RLA's F.No.03/95/40/242/AM00

Decision: The committee observed that the reply from the firm is still awaited and decided to issue another reminder to firm. The case stands deferred and to be relisted on 04.01.2011.

Sl. No.204

CASE NO. AR-52	M/s. P.P. Rolling Mills Mfg. Co. Pvt. Ltd., New Delhi.
Meeting No. 34/81	F.No.01/81/162/1072/AM-08/DES-II
Dated: 23.11.2010	Advance License No. 0510212239 dated 19.11.2007
	RLA's F.No.05/24/40/649/AM08

Decision: NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 04.01.2011.

Sl. No. 205

CASE NO. AR-53	M/s. Ohsung Electronics India Pvt. Ltd., Pune
Meeting No. 34/81	F.No.01/81/050/790/AM-09/DES-II
Dated: 23.11.2010	Advance License No. 3110037610 dated 09.03.2009
	RLA's F.No.31/24/40/0322/AM09

Decision:- NC decided to send a letter to firm to submit reply to queries of DIPP within 15 days. The case stands deferred and to be relisted on 04.01.2011.

Sl. No. 206

CASE NO. AR-54	M/s. Ohsung Electronics India Pvt. Ltd., Pune
Meeting No. 34/81	F.No.01/81/050/085/AM-10/DES-II
Dated: 23.11.2010	Advance License No. 3110038911 dated 18.06.2009
	RLA's F.No.31/24/40/0040/AM10

Decision:- NC decided to send a letter to firm to submit reply to queries of DIPP within 15 days. The case stands deferred and to be relisted on 04.01.2011.

Sl. No. 207

CASE NO. AR-68	M/s Aditya Vidyut appliance Ltd., Mumbai
Meeting No. 34/81	F.No.01/81/050/044/AM-10/DES-II
Dated: 23.11.2010	Advance License No. 0310520414 dated 19.05.2009
	RLA's F.No.03/95/42/066/AM10

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 04.01.2011.

Sl. No. 208

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CASE NO. AR- 61	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 34/81	F. No. 01/81/050/0034/AM10/DES-II
Dated: 23.11.2010	Advance License No 0510241033 dated 08.05.2009
	RLA's F. No. 05/24/040/0044/AM10

Decision: The firm has appeared for PH on 23.11.2010. NC decided to give one week time to firm to furnish proper reply / information to DIPP. The case stands deferred and to be relisted on 04.01.2011.

Sl. No. 209

CASE NO. AR- 65	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No.32/81	F. No. 01/81/050/0033/AM10/DES-II
Dated : 09.11.2010	Advance License No 0510241032 dated 08.05.2009
	RLA's F. No. 05/24/040/0042/AM10

Decision: The firm has appeared for PH on 23.11.2010. NC decided to give one week time to firm to furnish proper reply / information to DIPP. The case stands deferred and to be relisted on 04.01.2011.

PART – B– DEFERRED

CASE NO. B-2	M/s Bharat Enterprises, Delhi
Meeting No. 34/81	F.No.01/81/162/385/AM'11/DES-II
Dated: 23.11.2010	

Decision: NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 04.01.2011.

PART – C – DEFERRED

Sl. No. 60

CASE NO. C- 10	M/s T.K. India Pvt. Ltd., Chandigarh received through DC(NSEZ)
Meeting No. 34/81	F.No.01/81/162/027/AM'11/DES-II
Dated: 23.11.2010	1.

Decision: NC decided to ask the firm to submit following information as per written comments of DIPP as under:

Name of the products/components for which wastage norms are required to be fixed.

2. Drawings for each product/component.
3. Net weight of each product/component.
4. Raw material blank size & weight required for each product/component.
5. Calculation sheet/details for scrap generated for each product/component at various stages of manufacture

The case stands deferred and to be relisted on 04.01.2011.

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd., Chennai and M/s BVGK Engineering India Pvt. Ltd., Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 34/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 23.11.2010	

Decision:- NC decided to refer the case file to MSME for examination. The case stands deferred and to be relisted on 04.01.2011.

S. No. 62

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 34/81	F.No.01/81/162/767/AM09/DES-II

Dated: 23.11.2010

Decision:- NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011..

Sl. No. 63

CASE NO. C - 08	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 34/81	F.No.01/81/162/008/AM'11/DES-II
Dated: 23.11.2010	

Decision:- NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011..

Sl. No. 64

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 34/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 23.11.2010	

Decision:- NC observed that comments of M/o Mines is still awaited and decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 04.01.2011..

Sl. No. 65

CASE NO. C- 19	M/s Sage Metals Ltd., Delhi
Meeting No. 34/81	F.No.01/81/162/525/AM'11/DES-II
Dated: 23.11.2010	

Decision: As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.01.2011: -

1.Information in respect of S.No. 3,4,5,11 export product wise of the Standard Deficiency Format .

Sl. No. 66

CASE NO. C-	Office of the Development Commissioner, Kandla Special Economic Zone Gandhidham-Kutch. (List of the Firms Name is Enclosed)
Meeting No. 34 /81	F.No.01/81/162/313/AM'10/DES-II
Dated: 23.11.2010	

Decision:- NC decided to send a team of representative of MSME, DIPP and NC-II Chairman to examine this case and finalise its decision on the wastage norms.

.Supplementary Agenda

CASE NO. AR-71	M/s Nexo Industries Ltd., Ludhina
Meeting No. 34 /81	F.No.01/81/162/633/AM'11/DES-II
Dated: 23.11.2010	Advance License No 3010061661 dated 18.06.2009

Decision: The Norms Committee deliberated and decided as under:-

It was noted that the firm has imported CHQ Grade Prime Quality Steel wire Rod containing small quantity of Boron for the manufacture and export of Bolts & Nuts made of CHQ Steel. It has been informed by the applicant that Mumbai Customs have objected to allow the material under advance Authorisation as according to them as the CHQ Steel contains Boron, it is to be classified as Alloy Steel. According to the firm, they had imported the material about 1½ years back and that they have already completed the export obligation by exporting Nuts and Bolts made of imported CHQ grade steel. Further, the rate of duty on both alloy Steel as well as Non Alloy Steel is the same. It was informed by the representative of DIPP that the small quantity of Boron (0.003 % max) is added in the fasteners Steel to improve its cold workability and that the CHQ Steel containing Boron upto 0.003 % max may be classifiable under Non Alloy Steel.

After deliberations it was decided to clarify that custom may verify the Boron content in the CHQ Steel and if it contains Boron upto 0.003 %, the same may be classified as CHQ Grade Non Alloy Steel.
